

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.122

C.P. (IB) No. 240/Chd/Hry/2023

IN THE MATTER OF:

Bank of Baroda

... **Petitioner-Financial Creditor**

Versus

Redhu Hatcheries Pvt. Ltd.

... **Respondent Corporate Debtor**

Under Section: 7, IBC 2016

Order delivered on 25.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Pulkit Goyal, Advocate

For the Respondent : Mr. Sanjeev Kumar, Advocate

ORDER

Heard the arguments advanced by the Ld. Counsel for the petitioner-financial creditor. The Ld. counsel for the petitioner-financial creditor is directed to take steps for filing the valid 'Authorisation for Assignment' of the proposed IRP within three days. For arguments of the Ld. counsel for the respondent-corporate debtor, list the matter on 09.05.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**